



**Government of Jammu and Kashmir**  
**Labour & Employment Department**  
Civil Secretariat, Srinagar

Notification  
Srinagar, the **26<sup>th</sup> October, 2017**

**SRO 460** .- Whereas, in terms of clause (b) of sub-section (1) of section 5 of the Minimum Wages Act, 1948, a notification SRO 73 of 2017 dated 23.02.2017 was published in Government Gazette dated 27<sup>th</sup> April, 2017 whereby the proposal for revising the minimum rates of wages was issued for inviting objections/suggestions from the persons likely to be affected, within a period of 02 months;

Whereas, in pursuance to said notification, 3 number of objections/suggestions were received by the department, within the stipulated period of 02 months. The same were placed before the State Advisory Board for consultation and subsequent recommendations of State Advisory Board were taken into the consideration by the Government.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 5 of the Minimum Wages Act, 1948 (Act No. XI of 1948), the Government of Jammu and Kashmir, after consulting the State Advisory Board constituted under the Act, hereby revise the minimum rates of wages in respect of the scheduled employments shown in Annexure 'A' as under:

<b>S.No.</b>	<b>Category</b>	<b>Minimum Wages Per Day (in Rs)</b>
1.	Un-Skilled	225
2.	Skilled	350
3.	Highly Skilled	400
4.	Administrative/Ministerial/ Accounts Staff	325

The guiding definitions of Un-skilled, Skilled and Highly Skilled works and classification of works thereof, are only illustrative/indicative in nature and not exhaustive, and are given in Annexure 'B'.

